

So, I end this note with my request to both of your and also to the Press that in dealing with this matter they should be helpful to me. And, at least, if they are not helpful to me, they should not misquote us.

And, about the other matters, as I have said, we will kindly sit together again, try to hammer out what we can do in the matter.

My job is a difficult one. I am sorry I cannot say much more than this now. Thank you very much.

SHRI JYOTIRMOY BOSU: We thank you, Sir.

SHRI V. TULSIRAM (Poddapalli): Sir, I have got a Privilege Motion. It should be allowed to be moved.

MR. SPEAKER: No please. I cannot take up that one as this one is already pending. There will be notice and they will be taken up later. There will be no lunch honour. There is lot of work pending. If you agree,—it is already nearing 1-30,—we can postpone it till tomorrow.

SOME HON. MEMBERS: Yes.

13.10 hrs.

RE. ATROCITIES ON BORO TRIBALS IN ASSAM

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, the fundamental right to profess political ideologies and expressions is totally non-existent in West Bengal. Mr. Tridib Chaudhury addressed a meeting in Dum-Dum and his meeting was disturbed by congress goondas. In this situation how do you feel that we can have protection under the Fundamental Right of exercising our own political ideologies and their implementation.

2969 LS—9.

The point is that boro tribals in Assam had been beaten up and the atrocities were committed on them. This is the Centre's responsibility. With your permission, Sir, I want you to convey to the Minister to make a statement with regard to Boro tribals in Goalpara District who were beaten up by the policemen. They are tribal people. And therefore, it is the responsibility of the Centre to see that no atrocity is committed on them.

I shall be grateful to you if you will kindly request the Home Minister to make a statement as to what he is doing to protect the rights of the tribals.

As regards the breaking-up of the meeting addressed by Shri Tridib Chaudhury, this is causing a serious concern to us and I would be grateful if you will make a suitable observation in this regard.

13.21 hrs.

RE. MURDER OF A SOCIAL WORKER AT BOLANGIR IN ORISSA

SHRI P. K. DEO (Kalahandi): Sir, I wrote to you to make a submission under Rule 377.

MR. SPEAKER: If it is connected with privilege, we are taking it up the next day.

SHRI P. K. DEO: I only want to submit that this is a cold, calculated, brutal and ghastly political murder of a journalist, social worker, youth leader and a member of the District Committee of B.L.D., Shri Parsuram Satpathi at Bolangir on 29th November, 1974.

Though it is on question of law and order, it is a break-down of the Constitution in the State of Orissa. He met the Governor on the 26th.

MR. SPEAKER: Mr. Deo, please listen to me. I tell you that this matter relates to the law and order of the State.

SHRI P. K. DEO: Sir, this is a breakdown of the Constitution. The death of Parsuram Satpathu, journalist was caused under the wheel of congress Jeep DHA 9836 driven by Juba Congress workers on 29th November 1974.

MR. SPEAKER: Again I tell you that this is a law and order problem which is the state subject.

SHRI P. K. DEO: Sir, from F.I.R. filed in Bolangir P.S. on 27th November 1974, we learn that on 24th November 1974 evening when Shri Parsuram Satpathy was coming, he met Shri Bikramananda Bohidar on the road.

MR. SPEAKER: Will you please sit down? This is a state matter.

SHRI P. K. DEO: He halted him and told him that his life was not safe and that he was passing this information secretly to Shri Satpathy that murderers from outside like Bombay and Calcutta might be brought to kill him. As Shri Bohidar is a member of the Congress Party there may be some truth. Please take necessary action and give protection.

MR. SPEAKER: Mr. DEO, this is a State matter I cannot allow you.

SHRI D. K. DEO: Sir, the conspiracy was hatched to kill him when Deputy Minister was present in Bolangir.

MR. SPEAKER: I tell you again that this is a state matter relating to the law and order of the State.

SHRI P. K. DEO: I only invite your attention to this that a calculated murder is committed. The jeep has been impounded and the Con-

gress workers have been arrested. May I request you to direct the Minister of Home Affairs to make a statement?

MR SPEAKER: Kindly sit down. Why do you raise matters which concern the law and order of the State? You do not listen to me.

श्री मोहम्मद इस्माइल (बेरकपुर) :
अध्यक्ष जी, मैंने तीन दिन पहले मशन किया था (अध्यासन) मीटिंग के बाद हमारे अफिस को जला दिया गया दो बजे रात को 10 घादमी बहा पर थे। यह हो रहा है श्रीमती सतपथी के राज्य में।

MR SPEAKER: I have repeatedly told you all that this is not permissible

(Interruptions)

MR SPEAKER: Why do you interrupt the proceedings? Kindly sit down. You are not called. Now, Mr. Madhu Limaye....

12.25 hrs.

RE. VIOLATION OF ARTICLE 284
OF THE CONSTITUTION

श्री मधु लिमये (वांका) : अध्यक्ष महोदय यह मामला मैं बिना सत्र में उठाना चाहता था, लेकिन बारबार मुझे कहा गया कि अभी नहीं बाद में उठाइयेगा। मधु मैं